

on export of groundnut oil and full refund on export of linseed oil castor oil and tobacco seed oil. In respect of other oils, refund is allowed at the rate of 11/14th.

(iv) Export policy of vegetable oils has been liberalised. Export of linseed oil and castor oil has been decontrolled; licences are granted freely for the export of nigerseed oil, kardi seed oil, sesamum oil and salad oil for a period of three years ending July, 1962.

(v) In order to enable exporters to make up for the loss that they may incur in selling groundnut oil and salad oil at international prices, quotas of 3½ tons and 4 tons of groundnut cake, respectively, are allotted every tons of groundnut oil and salad oil exported by them.

(vi) An advisory Committee for oils, oilseeds, and oilcakes has been appointed to advise Government on matters relating to export of vegetable oils and the suggestions made by them are given due consideration.

12 Noon

PAPERS LAID ON THE TABLE

RULES REGULATING DIRECT RECRUITMENT TO THE CENTRAL ELECTRICAL ENGINEERING SERVICE, CLASS II

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 37, dated the 31st December, 1958, publishing the rules regulating direct recruitment to the Central Electrical Engineering Service, Class II. [Placed in Library. See No. LT-1510/59.]

(i) AMENDMENTS IN THE COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS, 1956

(ii) THE COMPANIES (ISSUE OF SHARES CERTIFICATES) RULES, 1959

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table under sub-section 3 of section 642 of the Companies Act, 1956, a copy each of the following Notifications of the Ministry of Commerce and Industry (Department of Company Law Administration):—

(i) Notification G. S. R. No. 548 dated the 29th April, 1959, publishing further amendments in the Companies Central Government's) General Rules and Forms, 1956. [Placed in Library. See No. LT-1512/59.]

(ii) Notification G.S.R. No. 798, dated the 30th June, 1959, publishing the Companies (Issue of Shares Certificates) Rules, 1959. [Placed in Library. See No. LT-1511/59.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES PROMISES AND UNDERTAKINGS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances promises and undertakings given during the sessions shown against each:—

- (i) Statement No. Fifteenth Session, XV 1956.
- (ii) Statement No. Eighteenth Session, XVII 1957.
- (iii) Statement No. Nineteenth Session, XII 1957.
- (iv) Statement No. Twenty-second Session, VIII 1958.
- (v) Statement No. Twenty-third Session VI 1958.
- (vi) Statement No. Twenty-fourth Session, III 1959.
- (vii) First Statement Twenty-fifth Session, 1959.

[See Appendix XXVI, Annexure Nos. 3 to 9 for (i) to (vii).]